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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 13/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Gopal Kushwaha
(Anand Landmark Developers & Associates Pvt Ltd)
V/s.
ROC Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHWAS SHARMA	PCS	APPELLANT	Sharma Vole
2.				

ORDER

Learned PCS Mr. Vishwaskumar Sharma present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

Representation of ROC received.

Appellant filed affidavit regarding bank statement of the company.

Heard arguments of learned PCS for Appellant.

Order reserved.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

Bikki Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.